

the full quantity. This was, according to him, the main reason for the shortage. The rising temperature only made it obvious, he said."

Now the responsibility of the Central Government is there. They have not remodelled the Wazirabad pumping station in such a manner as to be able to lift the water in sufficient quantity. So the population of Delhi is feeling great difficulty.

The Minister of Health (Shri Karmarkar): After this notice was received, the Ministry tried to get into touch with the responsible officers. Efforts were made to contact Shri R. S. Mehta, Chief Engineer, Water, and Shri Malinath Jain, Deputy Engineer, but both of them were out and could not be contacted. The Commissioner, Municipal Corporation, Delhi, was also out in connection with a meeting. Then an attempt was made to contact Shri Bhardwaj, Deputy Commissioner, He was not available.

Shri Braj Raj Singh: Nobody was available?

Shri Karmarkar: Let the hon. Member listen to me. I must share with the House, whatever it is.

The Deputy Engineer, Water, Shri Sanyal, who was contacted, has given the following information for reply to the above motion:

"We have suspended water supply from 10 p.m. to 4.30 a.m. During morning hours, there have been some complaints of low pressure. Water is not reaching upstairs. These complaints are usual in the summer."

This is the information I have.

Mr. Speaker: The hon. Minister will just get in touch with the persons who will certainly be here tomorrow at least and then make a fuller statement.

Shri Karmarkar: Yes.

Mr. Speaker: The House will certainly be interested in seeing that

there is full water supply and no such difficulty arises again this year, as happened some time ago.

So, this will stand over till tomorrow.

POINT RE: BREACH OF PRIVILEGE

Shri Frank Anthony (Nominated-Anglo-Indians) *rose—*

Mr. Speaker: The hon. Member came to me and wanted to raise a point of privilege. I had no time to look into it. Unless I give my consent, nobody could raise a question of privilege. All the same, because he represented that the matter was urgent and ought to be brought to the notice of the House, I said I would allow him to make a statement now. But it is not as if I have given consent to raising the matter. I still reserve it. I will hear him preliminarily because he has said that it is such an important matter.

Shri Frank Anthony: "We, the undersigned Members, desire to raise the following question of privilege, namely, the assertion by Shri Joachim Alva reported in the *Times of India* of today's date:

"Mr. Alva suspected that some foreign powers were behind Mr. Anthony's move".

referring to Mr. Anthony's Resolution, which is before the House, for the inclusion of English in the VIIIth Schedule, which assertion is a palpable, wanton breach of privilege of the functioning in this House not only of Mr. Anthony, but of the 14 or 15 Members who gave notice of this same Resolution and also of Mr. N. R. M. Samy who on his own had initiated notice of a similar Resolution a year or more ago".

This, Sir, is signed by me, Shri Siva Raj, Shri Naushir Bharucha, Shri Barrow, Shri Jaipal Singh, Shri Khadilkar and Shri Anthony Pillai.

May I just say this, speaking on behalf of all these Members, that this allegation that we are functioning in this House virtually as foreign agents is a deliberate, malicious untruth?

Mr. Speaker: The hon. Member need not repeat it and just give rise to a question of breach of privilege on the other side.

Anyhow, this matter has been brought to my notice. We will go into it. What is the authority on which he bases this?

Shri Frank Anthony: This report is in the *Times of India* (Delhi) of today's date.

Mr. Speaker: I will look into it.

Dr. Ram Subhag Singh: What is the privilege involved in it? There is nothing in it involving privilege.

Mr. Speaker: Order, order. I do not know. I have not given my consent. I just allowed him to mention it because he said that it was an urgent matter and it could not brook any delay. If the statement is true, and if it is conceded it is a breach of privilege, by attributing motives to the Member and the House, and against free discussion in this House, if a Member who has moved a motion in this House is charged with being the agent of a foreign concern, foreign government and so on, it is a matter that has to be considered.

Dr. Ram Subhag Singh (Sasaram): If you allow me, I will explain.

Mr. Speaker: I will allow him an opportunity if I give my consent. I might have received it in Chambers. But I have allowed him to read it here. Except that, nothing more has been done by me in this case.

Shri Vajpayee (Balampur): Why has this departure been made in this case? (Interruptions).

Mr. Speaker: Order, order.

Dr. Ram Subhag Singh: Here is a speech of Shri Frank Anthony's at the Commonwealth Parliamentary Conference where he has said. . . .

Mr. Speaker: Hon. Members will kindly abide by the decision of the Chair. It is true that even before Shri Frank Anthony started, without knowing exactly what it contains, I allowed

him to raise it. Normally I must receive the paper and look into it and see whether there is really a question of privilege and then give my consent. But he came to me just at the nick of the moment and said that it was such an important matter. But it appears now that there is a charge against a Member who has moved a motion, that he is not a free agent but is acting on the advice of some other person. This is not such a light matter and I am not going to dismiss it so soon. I would like to look into this matter. If some hon. Members persist, I do not know what I am going to do so far as this matter is concerned.

When an hon. Member of this House is attacked as having been responsible, not himself, but through the agency of some other person to bring forward a certain Motion here, certainly, even if it is only a one-minute matter, I will allow him to raise it here. But I will reserve my judgment regarding the matter as to whether really it is a matter of privilege or not. Hon. Members will allow me sufficient time to look into this matter. I have not come to a conclusion. When an hon. Member is charged with any improper motive, I shall be the first to see, as far as possible, that such things are not permitted, whoever might be involved; even the Communists are not excluded. (laughter). The hon. lady Member goes on giving running commentaries on whatever happens in this House which I alone am competent to hear.

Shrimati Benu Chakravarty (Basirhat): On several occasions, it is the Communists who have been attacked in same way.

Shri Narayanankutty Menon (Mukandapuram): May I bring to your notice one matter?

Mr. Speaker: Nothing more now.

Shri Narayanankutty Menon: Not regarding this; this relates to another matter. Three days ago. . . .

Mr. Speaker: It does not arise out of it. The hon. Prime Minister.

Shri Joachim Alva (Kanara): With your permission, may I only take one minute? I may tell the hon. House that I would be the last person to attack the personal character of any fellow-Member of Parliament. I would be ashamed of myself to call an hon. Member a dog; then I shall have to prepare myself to be called a dog. I only said that this agitation for the English language may assume dangerous proportions; foreigners may take advantage of this "विदेशी लोग इस आन्दोलन से कायदा उठा जायेंगे"

This is all I said. I never used the words 'foreign agent'.

Shri Tyagi (Dehra Dun): The matter must be closed now after his statement.

Shri Joachim Alva: I want to know whether I can be penalised for making such a simple statement.

Several Hon. Members: No, no.

Mr. Speaker: I shall look into the full text of the speech and then decide as to what ought to be done further.

Several Hon. Members rose—

Mr. Speaker: The hon. Prime Minister.

12.10 hrs.

PAPERS LAID ON THE TABLE

RESOLUTION ON TIBET BY PEOPLE'S CONGRESS OF CHINA

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): Sir, on behalf of Shri Jawaharlal Nehru, I beg to lay on the Table a copy of the Resolution on Tibet passed by the National People's Congress of the People's Republic of China on the 28th April, 1959. [Placed in Library, See No. LT-1416/59].

ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):

Sir, I beg to lay on the Table a copy of each of the following Statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:

- (i) Supplementary Statement No. III, Seventh Session, 1959, [See Appendix VIII, annexure No. 53].
- (ii) Supplementary Statement No. VII, Sixth Session, 1958, [See Appendix VIII, annexure No. 54].
- (iii) Supplementary Statement No. X, Fifth Session, 1958, [See Appendix VIII, annexure No. 55].
- (iv) Supplementary Statement No. XIX, Fourth Session, 1958, [See Appendix VIII, annexure No. 56].
- (v) Supplementary Statement No. XX, Third Session, 1957, [See Appendix VIII, annexure No. 57].
- (vi) Supplementary Statement No. XXV, Second Session, 1957, [See Appendix VIII, annexure No. 58].

RESOLUTION re: INDUSTRIAL MANAGEMENT POOL SCHEME

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to lay on the Table a copy of Resolution No. F.21(12)-E.O./56 dated the 12th November, 1957 issued by the Government regarding the Industrial Management Pool Scheme. [Placed in Library, See No. LT-1423/59].

AMENDMENTS TO MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) RULES

The Deputy Minister of Finance (Shri B. B. Bhagat): Sir, I beg to lay on the Table, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of Notification No.